



The Tamil Nadu Industrial Township Area Development Authority Act, 1997

Act 33 of 1997

Keyword(s):

Industrial Township Area, Promoting Agency, Municipal Service

Amendment appended: 8 of 2019

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th May 1997 and is hereby published for general information :—

ACT No. 33 OF 1997.

*An Act to provide for the constitution of the Tamil Nadu Industrial Township Area Development Authority and matters connected therewith.*

WHEREAS clause (1) of Article 243 Q of the Constitution provides for the constitution of an Industrial Township in an urban or transitional area in the manner provided therein;

AND WHEREAS in an Industrial Township so constituted there will be no municipality for providing the municipal services;

AND WHEREAS it is necessary to provide such municipal service in the area comprised in an Industrial Township;

AND WHEREAS it is necessary to make special provision to promote and assist the rapid and orderly establishment, growth and development of industries in industrial areas and industrial estates situated in an industrial township

AND WHEREAS for the purpose of administering the affairs of an Industrial Township and to promote the industrial growth, it is necessary to constitute an Industrial Area Development Authority;

AND WHEREAS it is expedient to provide for all these and other matters connected therewith;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Tamil Nadu Industrial Township Area Development Authority Act, 1997.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the Government may, by notification, appoint.

(4) The provisions of the Act shall apply to any Industrial Township declared by the Government under Article 243 Q (2) of the Constitution (on and from the date to be notified by the Government) (and different dates may be appointed for different Industrial Townships).

Definition.

2. In this Act, unless the context otherwise requires,—

(a) "Authority" means the Tamil Nadu Industrial Township Area Development Authority constituted under section 3;

(b) "Government" means the State Government;

# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

(c) "Industrial Township Area" means such urban area or part thereof declared by notification as "industrial township area" by the Governor of Tamil Nadu under Article 243 Q of the Constitution;

(d) "local authority" means,—

(i) any Municipal Corporation established under any law for the time being in force; or

Tamil Nadu Act  
of 1920.

(ii) a Municipal Council constituted [under the Tamil Nadu District Municipalities Act, 1920]; or

Tamil Nadu Act  
of 1994.

(iii) a District Panchayat or a Panchayat Union Council or a Village Panchayat constituted under the Tamil Nadu Panchayats Act, 1994;

(e) "promoting agency" means the Tamil Nadu Corporation for Industrial Infrastructure Development Limited (TACID) or Tamil Nadu Small Industries Development Corporation (SIDCO) or State Industries Promotion Corporation of Tamil Nadu (SIPCOT) or such other institution as may be notified by the Government in this behalf.

3. (1) The Government may for the purposes of administering the affairs of an Industrial Township Area and for carrying out the provisions of this Act, by notification, constitute an Authority for each Industrial Township Area. **Constitution of the Authority.**

(2) The Authority shall be a body corporate having perpetual succession and a common seal and shall by the said name sue or sued.

4. The Authority shall consist of the following members, namely:— **Composition of the Authority.**

(a) one member representing the promoting agency to be nominated by the Government;

(b) one member each representing the Factories, Public Health and Town and Country Planning Departments at such level and rank as may be determined and nominated by the Government in this behalf;

(c) (i) one member nominated by the Government from among the owners of industrial undertakings situated in the Industrial Township Area;

(ii) one member nominated by the Government having special knowledge of matters relating to technical or other aspects of industrial undertaking situated in the Industrial Township Area;

(iii) one member nominated by the Government to represent the interests of persons employed in the industrial undertakings situated in the Industrial Township Area;

(iv) A Chief Executive Officer appointed by the Authority; and

(v) The officer of the promoting agency nominated by the Government shall be the Chairman of the Authority.

5. (1) The Chief Executive Officer shall be a whole time Officer of the Authority. **Powers and duties of the Chief Executive Officer.**

(2) The Chief Executive Officer shall exercise such powers and perform such duties as may be specified in the regulations or delegated to him by the Authority.

6. (1) The Chairman and other Members of the Authority appointed by the Government by virtue of their office shall be the *ex-officio* Chairman and members. **Terms of office of Chairman and Members.**

(2) The non-official members shall hold office for such time as may be prescribed.

Functions of the Authority

The Authority shall have the power to do all such things as may be necessary for the performance of its functions and may determine their grades and designations subject to such control and restrictions as may be determined by general or special orders of the Government.

(3) The Officers and other employees of the Authority, as the case may be, shall be entitled to receive from the funds of the Authority such as salaries and allowances and shall be governed by such other conditions of service as may be specified by the Authority in the regulations.

(4) The Chairman may appoint any Officer exercising powers under the Factories Act, 1948, the Tamil Nadu Public Health Act, 1939 and the Tamil Nadu Town and Country Planning Act, 1971 as ex-officio members of the Authority and the officers so appointed shall exercise all powers and functions vested with their departments under the respective Acts in the Industrial Township Area.

Central Act LXIII of 1948, Tamil Nadu Act III of 1939, Tamil Nadu Act 35 of 1972.

Functions of the Authority

8. (1) The functions of the Authority shall be to administer the affairs and secure the planned development and maintenance of the Industrial Township Area.

(2) Without prejudice to the generality of the functions of the Authority, specified in clause (1), the Authority shall perform the following functions, namely:—

(a) to cater to the civic needs and the requirements of industrial units situated in Industrial Township Area;

(b) to act as a single point contact for clearance required from different agencies or departments;

(c) to promote and assist in the rapid and orderly establishment, growth and development of industries in the Industrial Township Area;

(d) to identify appropriate industrial sites acquired by them and tie up the required infrastructure facilities like power, water, roads, communications, drainages and pollution abatement systems, industrial sheds, social infrastructure like industrial housing and common amenity buildings for banks, post office, hospitals, fire stations and the like;

(e) to acquire land in the Industrial Township Area by agreement or through proceedings under the Land Acquisition Act, 1894 for the purposes of this Act; Central Act of 1894.

(f) to prepare a plan for the development of the Industrial Township Area;

(g) to demarcate and develop sites for industrial, commercial and residential purposes according to the plan;

(h) to provide infrastructure for industrial, commercial and residential purposes;

(i) to provide all amenities like roads, water supply to the industrial units;

(j) to allocate and transfer either by way of sale or lease or otherwise sites and land situated within the industrial area to any person or persons for the purpose of any business or industry or for any other purpose.

- (b) to regulate the erection of buildings and setting up of industries ;
- (c) to lay down the purpose for which a particular site or plot of land shall be used namely for industrial or commercial or residential purpose or any other specified purpose in each area; and
- (d) such other functions as are necessary in furtherance of the objects of the Authority.

Act I  
of 1948.  
Tamil Nadu  
Act I of 1939.

9. (1) The provisions of the Factories Act, 1948 and the Tamil Nadu Public Health Act, 1939 shall apply to the Industrial Township Area subject to the following modifications:—

Application of  
the provisions of  
Factories Act,  
1948 and  
Tamil Nadu  
Public Health  
Act, 1939.

(a) the power to grant licence or approval under the Factories Act, 1948 in relation to any industrial unit situated within the Industrial Township Area shall vest with the officer representing the Factories Department and functioning as a member under the control of the Authority.

(b) the power to grant licence or any approval under the Tamil Nadu Public Health Act, 1939 in relation to any industrial unit situated within the Industrial Township Area shall vest with the Public Health Officer representing the public Health Department and functioning as a member under the control of the Authority

(2) Subject to the modifications referred to in sub-section (1), the provisions of the Factories Act, 1948 and the Tamil Nadu Public Health Act, 1939 shall, however, apply in relation to such industrial unit including the provisions relating to appeal, revision, inspection and other provisions, as they may apply to any industrial unit situated outside the Industrial Township Area.

*Explanation:* An order passed granting or refusing a licence or approval under this section shall be, deemed to be an order passed under the Factories Act, 1948 or Tamil Nadu Public Health Act, 1939 as the case may be and the provisions of the said Act shall apply as if it were an order passed under the said Acts.

10. (1) For the purposes of proper planning and development of the Industrial Township Area, the Authority may issue such directions for the following purposes as it may consider necessary:—

Power to issue  
directions in  
respect of erec-  
tion of  
building.

- (a) regarding architectural features of the elevation of frontage of any building;
- (b) the alignment of buildings of any site;
- (c) the restrictions and conditions in regard to open spaces to be maintained in and around buildings and height and character of building;
- (d) the number of residential buildings that may be erected on any site;
- (e) the regulations of erection of shops, workshop, warehouses, factories or buildings;
- (f) the maintenance of the heights and position of walls, fences, hedges or any other structure or architectural constructions;
- (g) the maintenance of amenities;
- (h) the restriction of use of any site for a purpose other than that for which it has been allocated; and
- (i) the means to be provided for proper,—
- (i) drainage of waste water;
  - (ii) disposal of industrial waste; and
  - (iii) disposal of town refuse.

Act I  
of 1948.

Tamil Nadu Act  
of 1939.

Act I  
of 1948.  
Tamil Nadu Act  
of 1939.

Act I  
of 1948  
Tamil Nadu Act  
of 1939.

(2) Every allottee or transferee of any land or industrial unit shall comply with the directions issued under sub-section (1) and shall as expeditiously as possible erect any building or take such other steps as may be necessary to comply with such directions.

Proceedings of the Authority not to be questioned.

11. No act or proceedings of the Authority shall be invalid by reason of the existence of any vacancy in or defect in the constitution of the Authority.

Cessation of application of local body Act.

12. Subject to the provisions of section 11, on and from the date on which an Authority is constituted under section 3, the Government may direct that any functions exercisable by the local authority within the Industrial Township Area shall be transferred and performed by the Authority under the local body Act which is applicable on the said date, in relation to such Industrial Township Area, which shall cease to apply to the said Industrial Township Area.

*Explanation.*—For the purposes of this section and other provisions of this Act, local body Act shall mean :—

- (1) The Madras City Municipal Corporation Act, 1919.
- (2) The Madurai City Municipal Corporation Act, 1971.
- (3) The Coimbatore City Municipal Corporation Act, 1981.
- (4) The Tiruchirapalli City Municipal Corporation Act, 1994.
- (5) The Tirunelveli City Municipal Corporation Act, 1994.
- (6) The Salem City Municipal Corporation Act, 1994.
- (7) The Tamil Nadu District Municipalities Act, 1920.
- (8) The Tamil Nadu Panchayats Act, 1994.

Tamil Nadu  
IV of 1919.  
Tamil Nadu  
15 of 1971.

Tamil Nadu  
25 of 1981.

Tamil Nadu  
27 of 1994.

Tamil Nadu  
Act 28 of 1994.

Tamil Nadu  
29 of 1994.

Tamil Nadu  
V of 1920.

Tamil Nadu  
21 of 1994.

Application of local body Act.

13. (1) The Government may, by notification, direct that any of the provision of the respective local body Act or any rules made thereunder or of any other enactment for the time being in force in the Industrial Township Area shall apply to that area to such extent and subject to such modifications, additions and restrictions as may be specified in the notification.

(2) In particular and without prejudice to the generality of the foregoing provision, such notification may authorise—

(a) the Authority to levy all or any of the taxes and fees which may be levied by virtue of the provisions applied to the Authority under this section,

(b) the Chief Executive Officer of the Authority to exercise and perform in regard to the Authority the powers and duties assigned to the executive authority of a local authority under the provisions applied as aforesaid subject to such restrictions, limitations and conditions and to such control if any as may be specified in the notification.

Rights and liabilities.

14. (1) All property, all rights of whatsoever kind used, enjoyed or possessed by and all interests of whatever kind owned or vested in or held in trust by or for the local authority as well as all liabilities legally subsisting against it shall on and from the date of constitution of the Authority, stand transferred to the said Authority.



(2) The Government may, at any time, either on its own motion or on application made to it in this behalf, call for the records of any case disposed of or order passed by the Authority or the Chairman for the purpose of satisfying itself as to the legality or propriety of any order passed or direction issued and may pass such order or issue such direction in relation thereto as it may think fit:

Provided that the Government shall not pass an order prejudicial to any person without affording such person a reasonable opportunity of being heard.

(3) Every order of the Government made in exercise of the powers conferred by this Act shall be final and shall not be called in question in any court.

Returns and  
inspection.

23. (1) The Authority shall furnish to the Government such reports, returns and other information as the Government may, from time to time, require.

(2) Without prejudice to the provisions of sub-section (1), the Government or any officer authorised by the Government in this behalf may call for reports, returns and other information from the Authority as may be considered necessary.

Power to make  
rules.

24. (1) The Government may, by notification, make rules to carry out the purposes of this Act.

(2) (a) All rules made under this Act shall be published in the *Tamil Nadu Government Gazette* and unless they are expressed to come into force on a particular day shall come into force on the day on which they are so published.

(b) All notifications issued under this Act, shall, unless they are expressed to come into force on a particular day, come into force on the date on which they are published.

(3) Every rule, order or notification made or issued under this Act shall, as soon as possible after it is made or issued, be placed on the table of the Legislative Assembly and if, before the expiry of the session, the Legislative Assembly in which it is so placed or the next session, the Legislative Assembly makes any modification in any such rule, order or notification if the Legislative Assembly decides that the rule, order or notification should not be made or issued, the rule, order or notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule, order or notification.

25. (1) The Authority may, with the previous approval of the Government, make regulations not inconsistent with the provisions of this Act or the rules made thereunder for the administration of the affairs of the Authority.

Power to  
regulation

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—

(a) The summoning the holding of meeting of the Authority, the time and place where such meetings are to be held, the conduct of business at such meetings and the number of members to form a quorum thereat;

- (b) the powers and duties of the Chief Executive Officer;
- (c) the form of registers to be maintained by the Authority;
- (d) the management of properties of the Authority;
- (e) fees to be levied in the discharge of its functions;
- (f) conditions of service of the officers and employees of the Authority; and
- (g) such other matters as are to be provided for in regulations.

26. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, make such provisions not inconsistent with the provisions of this Act as appear to them to be necessary or expedient for removing the difficulty:

Power  
to  
difficult

Provided that no such order shall be made after the expiry of two years from the date of the commencement of this Act.

(By order of the Governor)

A K RAJAN,  
Secretary to Government  
Law Department.





# TAMIL NADU GOVERNMENT GAZETTE

**EXTRAORDINARY** PUBLISHED BY AUTHORITY

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## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 16th January 2019 and is hereby published for general information:—

#### ACT No. 8 of 2019.

#### ***An Act to amend the Tamil Nadu Industrial Township Area Development Authority Act, 1997.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Industrial Township Area Development Authority (Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act  
33 of 1997.

2. In section 2 of the Tamil Nadu Industrial Township Area Development Authority Act, 1997 (hereinafter referred to as the principal Act), after clause (e), the following clause shall be added, namely:— Amendment of section 2.

“(f) “Special Purpose Vehicle” means a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (Central Act 18 of 2013), formed for industrial development or any related purpose including planning and development, administering the affairs of, or maintaining of, the industrial area.”.

3. After section 23 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 23-A.

**“23-A. Delegation of powers and functions.—**

(1) The Authority may, with the prior approval of the Government, delegate all or any of its powers and functions, except the powers under section 25, for a period not exceeding thirty years at a time:

Provided that the period for which the delegation given under this section may be different for different kinds of powers and functions.

(2) The powers and functions delegated under sub-section (1) shall stand withdrawn if the said Special Purpose Vehicle ceases to be a Government company.”.

(By order of the Governor)

S.S. POOVALINGAM,  
*Secretary to Government,  
Law Department.*